

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MA 2177/2004
OA No.2626/2004

New Delhi, this the 29th October, 2004

Hon'ble Justice Mr. V.S.Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member (A)

1. Sh. Shakeel Ahmed Qureshi,
S/o Late Sh. Nafees Ahmed,
R/o 1423, Gulabi Bagh,
Delhi-110007
2. Sh. Rajeev Dawar,
S/o Late Sh. O.P. Dawar,
R/o Quarter No.326, Type-II,
Lancers Road,
Mall Road, Delhi-54.

...Applicants

(By advocate: Ms.Harvinder Oberoi)

Versus

1. Govt. of NCT of Delhi through,
Chief Secretary,
Delhi Secretariat,
New Delhi.
2. Secretary,
Services Deptt.
Delhi Secretariat,
New Delhi.
3. Secretary,
Irrigation & Flood Control,
5/9, Under Hill Road,
Delhi-54.
4. Chief Enginner,
Irrigation & Flood Control,
4th Floor, ISBT Bldg,
Kashmere Gate,
Delhi.

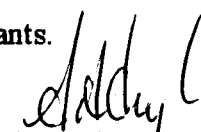
...Respondents

ORDER (Oral)


Hon'ble Justice Mr. V.S.Aggarwal, Chairman:

Learned counsel for the applicants states that she may be permitted to withdraw the present application with liberty to challenge any subsequent act which may inflict the rights of the applicant. Allowed as prayed.

2. Subject to aforesaid, dismissed as withdrawn. We make it clear that nothing said herein is an expression of opinion on the merit of the matter against the rights of the applicants.


(S.A.Singh)
Member(A)

/kdr/


(V.S.Aggarwal)
Chairman